

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.749

TO BE ANSWERED ON THE 1st MARCH, 2016/PHALGUNA 11,1937 (SAKA)

REGISTRATION OF OFFENDERS

749. DR. P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that the Government has proposed in its draft guidelines for registration of sex offenders, the inclusion of all those convicted of sexual offences ranging from voyeurism and stalking to rape and aggravated sexual assault and if so, the details thereof;

(b) whether the registration will be made only for those offenders who are 18 years old and above and if so, the details thereof;

(c) whether as per the said draft guidelines, those convicted of sexual offences will be obliged to provide all prescribed information which may include name, address, telephone number, passport number, etc; and

(d) if so, the details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): Draft guidelines entitled 'Sex Offenders Registry' has been circulated to Ministries /departments concerned for inter-ministerial consultations and their views/comments are awaited.
